

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,

NEW DELHI

O.A. NO. 202/2023

IN THE MATTER OF:

GAURAV SHARMA

.....Applicant

Versus

GNCTD & ORS.

.....Respondents

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Through

**PUJA KALRA**  
 Standing Counsel MCD  
 Chamber No. 430, Block-I,  
 Delhi High Court, New Delhi.  
 Mob. 9312839323

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IN THE MATTER OF:

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**RESPONSE/REPLY ON BEHALF OF THE RESPONDENT /**  
**MUNICIPAL CORPORATION OF DELHI.**

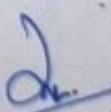
Affidavit of Dr. Deepak Mittal S/o Sh. I D Mittal, Aged about 55 years, Deputy Health Officer, South Zone, Municipal Corporation of Delhi, on behalf of the MCD.

I the above named deponent do hereby solemnly affirm and declare here as under:-

1. That I am presently working as Deputy Health Officer, South Zone, MCD and fully conversant with the facts of the case on the basis of the record maintained and made available in this regard and as such am competent to depose and swear the present affidavit on behalf of the respondent/ MCD.
2. That the present application was filed by the applicant against failure of the statutory and administrative authorities to control air pollution around all India Institute of Medical Sciences (AIIMS), Delhi,

jeopardizing the health of the indoor as well as OPD patients and doctors and other staff of AIIMS. It is stated that large number of hawkers, shopkeepers and vehicles are causing pollution and obstructing emergency movement of ambulances. Pavements are encroached by residence or commercial activities. There is no adequate green belt necessary to absorb dust and Carbon Dioxide generated. With a view to keep air quality within prescribed limits, measures to scientifically handle garbage and bio-medical waste are not adequately taken.

3. That this Hon'ble Tribunal vide its order dated 17.03.2023 directed to the answering respondent / MCD to file the reply to the averments made in the application by the applicant.
4. That in this respect, it is respectfully submitted that the area in question is not comes in the jurisdiction of the answering respondent/ MCD. Hence, Municipal Corporation of Delhi has no role to play in this matter, as evident from the complaint. It is further submitted that the area in question / AIIMS, Delhi comes under the jurisdiction of New Delhi Municipal Council.

  
DEPONENT

**VERIFICATION:**

Verified at Delhi on this \_\_\_\_ day of May 2023, that the contents of the above affidavit are true and correct to my knowledge derived from the official records maintained by the MCD and I believe the same to be true and correct.

  
DEPONENT

Through

PUJA KALRA  
Standing Counsel MCD  
Chamber No. 430, Block-I,  
Delhi High Court, New Delhi.  
Mob. 9312839323